

IN THE COURT OF SH. CHANDRA SHEKHAR, LD. SPECIAL
JUDGE, CBI-19 (PC ACT), ROUSE AVENUE DISTRICT
COURTS, NEW DELHI

FIR NO: RC-DAI-2020-A-0018

U/s: Sec. 7 of PC Act

PS: CBI, ACB/NEW DELHI

CBI v. S. S. CHAHAL etc.

27.07.2020

Presence:

(Through CISCO WEBEX Meetings)

Ld. Counsel Sh. Rakesh Kumar for the applicant
Sunil Kumar Vats.

Ld. Public Prosecutor Sh. Amit Kumar for the CBI
with IO/Inspector Ravinder Kumar Bharti.

ORDER ON APPLICATION OF SUNIL
KUMAR VATS SEEKING RELEASE OF
CASE PROPOERTY i.e. CURRENCY/ CASH
OF RS. 2,00,000/- (RS. TWO LAKH ONLY)

I have further partly heard the submissions of
Ld. Counsel Sh. Rakesh Kumar for the applicant and Ld.
Public Prosecutor Sh. Amit Kumar for CBI on the aforesaid
application seeking release of aforesaid case property by
Video Conferencing through CISCO WEBEX Meetings
arranged by Sh. Raj Kumar, Reader in this court in
compliance of the orders of Ld. District & Sessions Judge-
cum-Special Judge (PC Act) Ms. Sujata Kohli, Rouse
Avenue District Courts, New Delhi due to spreading of
Corona Virus (COVID-2019), special measures taken by



Page No. 1 of 3

the Govt. to prevent it by ordering a nationwide lockdown and instructions issued by Ld. District Judge to work from home maintaining social distancing.

Ld. Public Prosecutor for the CBI has submitted that due to some inevitable circumstances, IO is not able to file reply to the aforesaid application today. The IO has submitted that reply of the application is to be got forwarded through proper channel and ultimately from Director of CBI which will take some time therefore, hearing of the application may be fixed after one week.

Ld. Counsel for the applicant has opposed the adjournment stating that CBI wants to delay the hearing of the application purposefully.

I have considered the submissions of both the parties; since the CBI has submitted that reply of the application is required to be forwarded through Director of CBI through proper channel which will take considerable time, therefore, keeping in view the prevailing circumstances of spread of COVID-2019, *the request of CBI seeking adjournment is allowed and the application is adjourned for hearing on 04.08.2020 at 11:00a.m.*

The CBI is directed to supply copy of reply to the aforesaid application in advance to the opposite party in e-form at the earliest.

Both the parties are directed to file relied upon judgments, if any in e-form within three days. *The application be put up for hearing through CISCO WEBEX Meetings on 04.08.2020 at 11:00 a.m.*



A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.

Dated 27.07.2020



CHANDRA SHEKHAR
Special judge, CBI-19 (PC Act)
Rouse Avenue District Courts, New Delhi

श्री चंद्र शेखर
Sh. Chandra Shekhar
विशेष न्यायाधीश, प्रजापति विचार आयोग (सी.बी.आई. १९)
Special Judge PC Act (CBI-19)
कक्षा नं. ४०४, ४०४ वीं मंजिल
Room No 404, 4th Floor
रौसे एवेंयू कोर्ट कॉम्प्लेक्स
Rouse Avenue Court Complex
नई दिल्ली
New Delhi